The Pondicherry Stamp Duty (Amendment) Act, 1964

Act 3 of 1964

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THE PONDICHERRY STAMP DUTY (AMENDMENT) ACT, 1964
(No. 3 of 1964)

ARRANGEMENT OF SECTIONS

SECTION

1. Short title and commencement.
2. Amendment of Article 15.

THE PONDICHERRY STAMP DUTY (AMENDMENT) ACT, 1964
(No. 3 of 1964)

AN ACT
to amend Deliberation of "Conseil General" dated 24th December, 1920 approved by the Decret dated 21st June, 1921.

WHEREAS it is considered expedient to vest the Government with powers to exempt the levy of Stamp Duty in deserving cases.

BE it enacted by the Legislative Assembly in the Fourteenth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Pondicherry Stamp Duty (Amendment) Act, 1964.

(2) It shall come into force at once.

2. Amendment of Article 15.—After Article 15 of the Dei-beration of "Conseil General" dated 24th December, 1920 approved by the Decret dated 21st June, 1921, the following new article shall be inserted:

"Article 15-A.—The Government may, by rule or order published in the Official Gazette—

(a) reduce or remit, whether prospectively or retrospectively, in the whole or any part of the territories under its administration the duties with which any instruments or any particular class of instruments, or any of the instruments belonging to such class, or any instruments when executed by or in favour of any particular class of persons, or by or in favour of any members of such class, are chargeable and

(b) provide for the composition or consolidation of duties in the case of issues by any incorporated company or other body corporate of debentures, bonds or other marketable securities."

(b)